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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

OA 1345/2000

New Delhi this the 20th day of July, 2000

Hon'ble Smt. Lakshmi Swaminathan, Member (J)

Narendra Pal Singh
S/O Late Sh. Sunder Lal
R/O RZ-87/H, D-42 A,
Raj Nagar-II, Palam Colony,
New Delhi-110045

.. Applicant

(By Advocate Shri U. Srivastava)

Versus

Union of India, through

1. The Secretary,
Ministry of Agriculture and Irrigation,
Govt. of India, Krishi Bhawan,
New Delhi.
2. The General Manager,
Delhi Milk Scheme, Govt. of India,
West Patel Nagar, New Delhi.
3. The Deputy General Manager (Admn.),
Govt. of India, Delhi Milk Scheme,
West Patel Nagar, New Delhi.

.. Respondents

ORDER (ORAL)

(Hon'ble Smt. Lakshmi Swaminathan, Member (J))

The grievance of the applicant in this case is that the respondents have not considered his representations submitted on 30.11.1999 and 27-5-99, requesting the respondents to consider his case for revocation of the suspension, following the order of the Additional Session Judge in S.C. No. 317/98 dated 13.5.1999. Hence, this OA in which he has prayed for a direction to the respondents to revoke the suspension order passed against him dated 31.12.1996, in which it has been stated that he has been

placed under suspension as he has been detained in custody in respect of ^a criminal offence which was then under investigation. Sh. U. Srivastava, learned counsel has submitted that the same criminal case for which the applicant had been placed under suspension has now been concluded by the competent criminal Court by the aforesaid order dated 13.5.99 in which the applicant and one other person have been acquitted of the charges. (copy of the judgement placed at pages 11-13 of the paper book).

2. Taking into account the above facts and circumstances of the case mentioned in the OA, the OA is disposed of with a direction to the respondents to consider the representations made by the applicant, taking into account the averments made in the OA, which are stated to be pending with them and take further action for review/revocation of the suspension order passed against the applicant on 31.12.1996 in accordance with the relevant law and Rules. Necessary action in this regard shall be taken within two months from the date of receipt of a copy of this order with intimation to the applicant. No order as to costs.

Lakshmi Swaminathan
(Smt. Lakshmi Swaminathan)
Member (J)